

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, "SMC" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य के समक्ष  
BEFORE: HON'BLE SHRI SANDEEP GOSAIN, JUDICIAL MEMBER

आयकर अपील सं./ITA No. 458/JP/2019  
निर्धारण वर्ष/Assessment Year : 2009-10.

Ms. Mansi Punjabi A-11, JDA Colony, Malviya Nagar, Jaipur.	बनाम Vs.	The Income Tax Officer, Ward 6(1), Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. AHQPP 9483 R		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : None

राजस्व की ओर से / Revenue by : Ms Monisha Choudhary (JCIT)

सुनवाई की तारीख / Date of Hearing : 21/09/2022

उद्घोषणा की तारीख / Date of Pronouncement: 9/11/2022

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

This appeal by the assessee is directed against the order of Id. CIT (Appeals), Ajmer dated 08.01.2019 for the assessment year 2009-10.

2. Today the case was fixed for argument. None appeared on behalf of the assessee even when the case was called out. Earlier the case was adjourned several times since 6.11.2019. Recently, the case was fixed for 29.08.2022. On this date on the request of the assessee's representative, the case was adjourned to 15.09.2022. However, on 15<sup>th</sup> September, 2022 again an application for seeking adjournment was filed but none appeared on behalf of the assessee or his authorized representative. In the absence of assessee or his authorized representative, the

application seeking adjournment was rejected but considering the interest of justice, the matter was again adjourned to 21<sup>st</sup> September, 2022. Even on this date i.e. 21.09.2022 when the case was called for hearing, none appeared on behalf of the assessee. On the contrary, the Id. D/R present in the Court was ready with the arguments. Therefore, looking to the conduct of the assessee as well as the Authorized Representative, the Bench proceeded to decide the case ex parte as the assessee was not interested in pursuing the appeal filed by it.

3. I have heard the Id. D/R and gone through the material available on record and the orders of the lower authorities. In the absence of any submission or arguments on behalf of the assessee, I am of the view that the assessee is not interested in pursuing its appeal. I, therefore, find no infirmity in the order of the Id. CIT (A) which is upheld.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on 9/11/2022.

Sd/-  
(संदीप गोसाईं)  
(SANDEEP GOSAIN)  
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 9/11/2022.

Das/

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Ms Mansi Punjabi, Jaipur.
2. प्रत्यर्थी / The Respondent- The ITO Ward 6(1), Jaipur.

3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File {ITA No. 458/JP/2019}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar